

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

CP NO.46(ND)/2017

IN THE MATTER OF:

Subhash Chander Manocha

.... Petitioner

Vs.

Manocha Polymers Ltd.

.... Respondent

Order under Sections 241/242 of the Companies Act

Order delivered on 18.07.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Ms. Deepa Krishan
Hon'ble Member (T)

For the Applicant/Petitioner : Dr. U.K. Chaudhary, Sr. Counsel
Ms. Ranjana Roy Gawai, Mr. Pervinder
Tawar, Mr. Himanshu Vij, Advocates

For the Respondent : Mr. A.S. Chandhlok, Sr. Adv.
Ms. Manmeet Kaur, Mr. Sharad K.
Sunny, Adv.

Mr. Nesar Ahmad, FCS
Mr. Sharad Rajwansh, FCS &

ORDER

For Order, see C.P. No. 85(ND)/2016.

Sd/-

(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT

Sd/-

DEEPA KRISHAN)
MEMBER(TECHNICAL)